

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.13 - IA/1064(AHM)2024  
In  
C.P.(IB)/123(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Jay Formulation Ltd

.....Applicant

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Saurabh S. Rachchh, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/1064(AHM)2024**

Learned counsel for the Applicant/RP submits that the Plan Application is coming up for hearing on 02.08.2024 as well as application filed under Section 43 of IB Code, 2016.

We are not convinced with the learned counsel for the Applicant/RP for this application as how this application has been filed after approval of the Resolution Plan by the CoC.

Re-list for preliminary hearing on maintainability on 02.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**